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3, SUB SECTION(ii)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 14(RE-2002)/2002-2007
NEW DELHI DATED THE 21st AUGUST,2002

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act,1992 (No.22 of 1992) read with Paragraph 1.1 and 2.4 of the Export and Import Policy,2002-2007 the Central Government hereby decides to make following amendments in the condition for export of Bangalore Rose Onion/ Krishnapuram Onion:-

2. Service charges to be levied by designated STEs as mentioned at ITC(HS) Code No.0703(b) with respect to export of Bangalore Rose Onion and Krishnapuram Onion shall stand reduced to a maximum of 2% of the invoiced value for issue of any fresh NOC to associate shippers with effect from 28.6.2002 and to a maximum of 1% w.e.f 1.4.2003. The STEs shall not levy any other charges whatsoever.

3. The other conditions will be as follows :-

- (i) KAPPEC and KSCMF for export of Bangalore Rose Onions, and APMARKFED for export of Krishnapuram Onions shall follow the same procedures as evolved by NAFED for regular onions , in respect of the respective varieties of onions assigned to them.
- (ii) KAPPEC and KSCMF would issue NOCs for export of Bangalore Rose Onions, and APMARKFED would NOC for export of Krishnapuram Onions respectively against LC . While KAPPEC and KSCMF would certify at the time of stuffing and sealing the consignments of Bangalore Rose onions , APMARKFED would certify the same in the case

of Krishnapuram onions .

4. This issues in Public Interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL. SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A. K. SRIVASTAVA)
(B. DY.DIRECTOR GENERAL OF FOREIGN TRADE